

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/MP/2026

Subject : Petition under section 17(3) and 17(4) of the electricity act, 2003 read with regulation 6(8) of the central electricity regulatory commission (procedure, terms and conditions for grant of transmission licence and other related matters) regulations, 2024 and article 15.2 of the transmission service agreement dated 06.11.2024 seeking approval of this hon'ble commission for creating charge over the assets (immovable & movable), licenses/permits/approvals, current assets and bank accounts of the petitioner in favour of national bank for financing infrastructure and developments.

Petitioner : TP Paradeep Transmission Limited (TPPTL)

Respondents : Central Transmission Utility of India Ltd and Ors.

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPPTL
Shri Siddharth Nigotia, Advocate, TPPTL
Ms. Ananya Dutta, Advocate, TPPTL

Record of Proceedings

Learned counsel submitted that the present Petition has been filed seeking approval for creating a charge over the assets of the Petitioner's Project to avail the financial facility in terms and conditions of the Facility Agreement dated 1.8.2025, executed with the lender, i.e., National Bank for Financing Infrastructure and Development (NBFID). Learned counsel further submitted that, despite notice, none of the Respondents has filed a reply, and the matter may be reserved for orders. Learned counsel also submitted that, under the Facility Agreement, the Petitioner is required to obtain the said approval by November 2026 and, accordingly, requested that the Petition be decided expeditiously.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the matter for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

